

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MONITOR INDIA PRIVATE LIMITED.

1.	Name of Corporate Person	Monitor India Private Limited.
2.	Date of Incorporation of Corporate Person	06/05/1997
3.	Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74140MH1997PTC158279
5.	Address of the registered office and principal office (if any) of Corporate Person	One International Canter, Tower 3, 27-32 nd Floor, Senapati Bapat Road, Elphinstone West, Mumbai City, Maharashtra, India, 400013.
6.	Liquidation Commencement Date of Corporate Person	December 20th, 2024
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	January 19, 2025

Notice is hereby given that the **Monitor India Private Limited** has commenced voluntary liquidation on **December 20th, 2024**.

The stakeholders of **Monitor India Private Limited** are hereby called upon to submit a proof of their claims, on or before **January 19th, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of Monitor India Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/231224/106710

AFA Validity: December 23, 2024

Date: 20-12-2024

Place: Mumbai

Get prediction sitting at home with Palm Print

Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc.

R. R. Mishra
Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press

Whatsapp & Mobile
9820113194

DISCLAIMER

The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are asked to make their own inquiries or seek expert advice before acting on such advertisements.

The printer, publisher, editor and the proprietors of the Free Press Journal Group of newspapers cannot be held liable in any civil or criminal court of law or tribunal within India or abroad for any alleged misleading or defamatory content or claim contained in any advertisement published in this newspaper or uploaded in the epaper on the official website. The liability is solely that of the advertiser in which The Free Press Journal has no role to play.

THANKSGIVING

MIRACLE PRAYER DEAR SACRED HEART OF JESUS. IN THE PAST HAVE ASKED FOR MANY FAVOURS. THIS TIME I ASK YOU, THIS SPECIAL ONE (MENTION FAVOUR) TAKE IT DEAR HEART OF JESUS AND PLACE IT IN YOUR OWN BROKEN HEART, WHERE OUR FATHER SEES IT. THEN IN HASTE HIS MERCIFUL EYES IT WILL BECOME YOUR FAVOUR, NOT MINE AMEN SAY THIS PRAYER FOR THREE DAYS AND PROMISE PUBLICATION AND THE FAVOUR WILL GRANTED NO MATTER HOW IMPOSSIBLE. MKR * CL- 001

CHANGE OF NAME

NOTE
Collect the full copy of Newspaper for the submission in passport office.

I ARCHANA WAMANRAO KHADE HAVE CHANGED MY MINOR DAUGHTER NAME FROM SPANDANA SACHIN NIWATE TO SPANDANA ARCHANA KHADE. CL- 084

I HAVE CHANGED MY NAME FROM BALVANT BHAGVANJI RAJDEV TO BALVANT BABUBHAI RAJDEV AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-2429567). CL- 101

I HAVE CHANGED MY OLD NAME FROM ANIL KUMAR RAMLAKHAN TO MY NEW NAME ANIL RAMLAKHAN VISHWAKARMA AS PER MAHARASHTRA GAZETTE NO. (M-2419399). CL- 284

I HEREBY DECLARES THAT SAIRABANU SULEMAN SHAIKH AND SAIRABANU SHAIKH SULEMAN SALLO SHAIKH ARE THE SAME PERSON AND IN FUTURE WILL BE KNOWN AS SAIRABANU SUBHAN WADKAR AS PER UNIQUE IDENTIFICATION AUTHORITY OF INDIA (AADHAR CARD). CL- 389

I HAVE CHANGED MY NAME FROM AJAMMA HANUMANTA CHENNEYI TO NEELAMMA ANAND METRI VIDE MAHARASHTRA GAZETTE NO. (M-1723672). CL- 421

I, MOUMITA KAPAT BISWAS IS LEGALLY WIFE OF CHAVAN, MO-170113951. RANK/APPE. NAME - TUSHAR KAPAT RESIDENT AT VILL-KATAKHALI, PO-BAIKARA, P.S-GAIGHATA, DIST - NORTH 24 PARGANS W.B. PIN-743245 CHANGED MY NAME FROM MOUMITA KAPAT TO MOUMITA KAPAT BISWAS VIDE AFFIDAVIT NO- 02AC 180050 DATED- 19.12.2024. CL- 561

I BARVIE BHARATI SUKHOED CHANGE MY NAME TO BHARTI KISHOR JAGTAP AS PER GAZETTE NO. (M-2431108). CL- 601

I HAVE CHANGED MY NAME FROM AASHA DATTATRAYA CHAVAN TO MRS. SHUBHDA PRADEEP MORE AFTER MARRIAGE AS PER MY ADHAR CARD. CL- 703

Form No. 3 [See Regulation-15 (1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

Case No.: OA/803/2024
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

ICICI Bank Limited
Vs.
M/s. A Royal Super Market

To,
(1) M/s. A Royal Super Market Shop No. 1, 2, 3, Shopping Village, Near Royal Palms Hotel, Mastermind 4, Goregaon East, Mumbai-400065, Mumbai, Maharashtra- 400065 Also At- Gut No. 420, Near Proj Industry, Village Usar, Taluka Wada, Dist Palghar, Palghar- 401404, Palghar, Maharashtra (2) Mohanlal Tejaram Dewasi Prop of A Royal Super Market, Shop No. 1, 2, 3, Shopping Village, Near Royal Palms Hotel, Mastermind 4, Goregaon East, Mumbai-400065, Mumbai Maharashtra-400065 Also At-Gut No. 420, Near Proj Industry, Village Usar, Taluka Wada, Dist Palghar, Palghar- 401404, Palghar, Maharashtra Also At- Flat No. 1805, Sumit CHSL Royal Palms, Aarey Colony Road, Goregaon East, Mumbai- 400065 Palghar, Maharashtra (3) Amarant Mohanlal Dewasi Shop No. 1, 2, 3, Shopping Village, Near Royal Palms Hotel, Mastermind 4, Goregaon East, Mumbai- 400065, Mumbai Maharashtra-400065 Also At- Gut No. 420, Near Proj Industry, Village Usar, Taluka Wada, Dist Palghar, Palghar- 401404, Palghar, Maharashtra Also At-Flat No. 1805, Sumit CHSL Royal Palms, Aarey Colony Road, Goregaon East, Mumbai- 400065 Mumbai, Maharashtra (4) Partik Vaibhav Choudhary Shop No. 1, 2, 3, Shopping Village, Near Royal Palms Hotel, Mastermind 4, Goregaon East, Mumbai-400065, Mumbai Maharashtra-400065 Also At- Gut No. 420, Near Proj Industry, Village Usar, Taluka Wada, Dist Palghar, Palghar- 401404, Palghar, Maharashtra Also At- 106, Kudus Kondhole Road, Dinkarpada Tal Wada, Dist Palghar, Thane- 421312 Palghar, Maharashtra (5) Shri Balaji Industries Shop No. 1, 2, 3, Shopping Village, Near Royal Palms Hotel, Mastermind 4, Goregaon East, Mumbai- 400065, Mumbai Maharashtra-400065 Also At- Dinkarpada, Post Kondhale, Tal Wada, Dist Palghar, Thane- 421312, Palghar, Maharashtra

SUMMONS
WHEREAS, OA/803/2024 was listed before Hon'ble Presiding Officer/ Registrar on 03/07/2024, WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice under the said Application under section 19(4) of the Act (OA) filed against you for recovery of debts of Rs. 8010458.91/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sole proceeds realised by sale of secured assets and properties and the proceeds of the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 03/02/2025 at 10:30 A.M, failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 18/10/2024.

Date extended 03/02/2025

Signature of the Officer Authorised to issue summons, (Sanjay Jaiswal) Registrar DRT-III, Mumbai

मराठी मनाचा आवाज



www.navshakti.co.in

PUBLIC NOTICE

Our clients (1) Mr. Mitesh Parmal Jain, (2) Mr. Parmal Jain, (3) Mrs. Kavita Mitesh Jain, (4) Mr. Mahendra Vagtwamara Ranawat, (5) Mrs. Meena Mahendra Ranawat and (6) Mrs. Sangeeta Dilip Ranawat, are the monthly tenants of their respective premises protected under the Maharashtra Rent Control Act and (4) Mr. Chetan N. Jain, (5) Mrs. Dimple Chetan Jain and (9) Mr. Pankaj N. Jain are owners of their respective premises in a building known as Building No. 19/23, situated at Dadeshi Agari Lane, C-2 Division Ward, Kalthadvi Road, Mumbai-400002, constructed on plot bearing Cadastral Survey No. 1792 of Bhuleshwar Division which Union Bank of India through their Agencies known as Asset Recovery Management Branch are attempting to auction, therefore, this is to inform public at large that our clients have permanent separate independent right title and vested interest in their respective premises.

Anybody purchasing the aforesaid building in the auction sale or otherwise will be purchasing with full knowledge of our clients' existing and subsisting rights in their respective premises which cannot be interfered or disturbed by auction-purchaser.

Dated This 21st December 2024.

KIRAN JAIN & CO.,
Lower Ground Floor,
Queens Mansion,
A. K. Nayak Marg,
Next to Cathedral and John
Connon School, Fort,
Mumbai-400001

PUBLIC NOTICE

SMT GANGABAI METHARAM ADVANI was holding 5 shares of Rs. 50/- each bearing distinctive Nos. 701 to 705 vide share certificate No. 141 issued by Kumari Jethi T Sipahimalani CHS Ltd., (for short "the society") (for short "the said shares") Mori Road, Mahim, Mumbai-400016 and consequential thereto was the owner in respect of Flat No. 5, Second Floor of Building No. 13-At the society (for short "the said flat").

SMT GANGABAI METHARAM ADVANI (deceased member) died on 14.7.1992 leaving behind Shri. Bahar Metharam Advani (son), Shri. Narain Metharam Advani (son) Ms. Mira Metharam Advani (unmarried daughter), Ms. Vasanti Metharam Advani (unmarried daughter), Mrs. Sunita Bhagwan Wadhvani (married daughter), Mrs. Jaysheela Mahesh Gidwani (married daughter) who have applied to the society for the transfer of said flat and said shares in their joint names.

The society hereby invites the claims or objections to the transfer of the said shares and flat and in the capital/profit of the society in the joint names of Ms. Vasanti Metharam Advani, Ms. Kantaa Bahar Advani, Mrs. Bhavna Amish Dharwad, Mrs. Roma Bharat Asar, Ms. Asha Bhagwan Wadhvani and Mrs. Jaysheela Mahesh Gidwani within 15 days from the publication of this notice, with the copies of such documents and other proofs in support of the claims/objections. No claims will be entertained thereafter.

As such Ms. Vasanti Metharam Advani, Ms. Kantaa Bahar Advani, Mrs. Bhavna Amish Dharwad, Mrs. Roma Bharat Asar, Ms. Asha Bhagwan Wadhvani and Mrs. Jaysheela Mahesh Gidwani are the only heirs and legal representatives as per the Hindu Succession Act 1956.
MRS. SUNITA BHAGWAN WADHWANI died on 09/01/2020 leaving behind Mrs. Roma Bharat Asar, Ms. Asha Bhagwan Wadhvani and Mrs. Jaysheela Mahesh Gidwani within 15 days from the publication of this notice, with the copies of such documents and other proofs in support of the claims/objections. No claims will be entertained thereafter.

Kum. Jethi T. Sipahimalani Co-operative Housing Society Ltd.,

Mori Road, Mahim (W), Mumbai - 400 016,

Place : Mumbai

Date : 23/12/2024

PUBLIC NOTICE

My Client, Mr. Khushroo Nariman Patel, have acquired ownership of Flat No. 41, in Building No.J, of Mervanjee Cama Park C.H.S. Ltd., Cama Road, Andheri (west), Mumbai 400058, right to membership of Society and to hold Share Certificate No. 282 bearing distinctive Nos. 1406 to 1410 (both inclusive), by inheritance and from Mrs. Maharookh Pesi Billimoria by way of relinquishment being legal heirs and successor of, Late Mr. Nariman R. Patel.

Any person or persons having any right, title, interest by way of inheritance, gifts, lien, mortgage, claim or objection against the said Flat and shares should send their Claims in writing to the undersigned along with the documentary evidence in support of the said claim / objection thereof within 14 days of publication of the said Notice, failing which claims / objection if any shall be deemed to have been waived and abandoned. And my clients shall proceed to conclude the Negotiations and no claim shall be entertained thereafter.

Date : 23rd December 2024
Place : Mumbai
SD/-
Advocate Rakesh Tailor,
1/ Arondekar Bhavan, H.F.S.Road,
Jogeshwari East, Mumbai 400060.
Cont: 9821242664
rakesh@lawyer.com
Timings: 4p.m. to 8:30p.m.

Form No. 3
[See Regulation-15 (1)(a)]/16(3)
DEBTS RECOVERY TRIBUNAL
MUMBAI (DRT 3)
1st Floor, MTNL Telephone
Exchange Building, Sector-30 A,
Vashi, Navi Mumbai- 400703

Case No.: OA/331/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

ICICI Bank Ltd.,
Vs.
SUNIL TULSIRAM NAKKUM

To,
(1) SUNIL TULSIRAM NAKKUM
PLOT NO R309, TTC INDUSTRIAL AREA MIDC RABALE, THANE
THANE, MAHARASHTRA- 400106
AND ALSO AT- GREEN PARK SOC ROYAL BUNGLOW NO 201, KALYAN SEAL RD, LQDHA HEAVEN DOMBIVALI, THANE, MAHARASHTRA- 421204

SUMMONS
WHEREAS, OA/331/2023 was listed before Hon'ble Presiding Officer/Registrar on 20/10/2022.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act (OA) filed against you for recovery of debts of Rs. 2513103/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sole proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 03/02/2025 at 10:30 A.M, failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 03/06/2024.

(Sanjay Jaiswal)
Registrar
DRT-III, Mumbai

PUBLIC NOTICE

TAKE NOTICE that our client M/S. ANJU BUIUDCON LLP has changed their name from M/s. ANJU BUILDCON PVT. LTD. to M/S. ANJU BUILDCON LLP.

Any person or persons having any claim or right in respect of the aforesaid changes in names; by way of any right, title, interest, inheritance, share, lien, license, gift, possession or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of their such claims, if any, with all supporting original documents at the address mentioned below, otherwise, such claims if any will be considered as waived and abandoned unconditionally and irrevocably and the same will not be binding upon our client's name.

23/12/2024
Mumbai

M/s. Pankaj Dubey & Associates,
Advocate
Bombay High Court
Shop No. 10, Swarop Celesta
CHSL, N. P. Thakkar Road,
Vile Parle East, Mumbai-400057

PUBLIC NOTICE

Take notice that Messrs SOL, a partnership firm comprising of its only partners Ms. Fazila Allana d/o Shabuddin Allana and Mrs. Kamna Meneses d/o Jitender Nirula, having its principal place of business at 301, 3rd Floor, Wavvaflex Premises, Perry Cross Road, Near Carter Road Police Station, Bandra West, Mumbai-400050, (the, "Owner"), have agreed to sell and transfer to my client, free from all encumbrances their: (a) 20 fully paid-up shares of the Central Tower A to G Co-operative Housing Society Limited bearing registration no. MUMTNA/MHADB/HSG(TO) (T/C)/52/2019-2020 dated 12th March, 2019 ("Society") bearing Distinctive No's 3751 to 3770 (both inclusive) represented by Share Certificate No. 380 dated 26th April, 2021 (the, "Shares") together with (b) the ownership residential Flat No. G-504, measuring 69.78 square meters equivalent to 751.11 square feet (carpet area), on the 5th Floor of Wing / Tower "G" ("Flat"), together with 1 (one) car parking space bearing No. 194 situated at Basement Level Two (the, "Car Parking Space"), in the building known as "Godrej Central" standing upon land bearing C.T.S. Nos. 45, 49(pt.), 54(pt.), 56(pt.) and 58 (pt.) of Village Chembur, Taluka Kurla, situate within the Registration District and Sub-District of Mumbai Suburban, and within the limits of M Ward (West) of the Municipal Corporation of Greater Mumbai and situate at Shell Colony, Sahakar Nagar-1, Chembur, Mumbai, Maharashtra, 400071, and together with (c) all benefits attached to the membership and shareholding of the Society, The Shares, the Flat, and the Car Parking Space are collectively referred to as the, "said Premises".

All persons/entities, including any banks, financial institutions, etc., having any right, title, interest, benefit, claim, or demand in or to said Premises or any part thereof (i.e., in the Shares, the Flat, and/or the Car-parking Space) and/or having any liability, claim, or demand against the Owner and/or its aforesaid partners that affects the said Premises and/or any part thereof, by way of sale, transfer, exchange, agreement for sale, memorandum of understanding, letter of intent, lease, sub-lease, tenancy, sub-tenancy, leave and license, care-taker's basis, possession, use, occupation, mortgage, loan, guarantee, assignment, charge, lien, trust, inheritance, bequest, succession, gift, devise, family arrangement/settlement, easement, maintenance, lis pendens, attachment, award, judgement, Decree or Order of any Court of Law, contract, agreement or partnership, or any other writing / arrangement or otherwise howsoever (collectively "Claims") are hereby required to make the same known in writing, together with true copies of documentary evidence in support thereof, to the undersigned at Flat No. 202, 2nd Floor, Hill-n-sea Apts, Nargis Dutt Road, 72 Pall Hill, Bandra West, Mumbai 400 050, within 14 (fourteen) days from the date of publication hereof, failing which the Claims (if any) shall be deemed to have been waived and / or abandoned and not binding and the sale and transfer of the said Premises in favour of my client shall be completed without notice or reference to any said Claims.

Date: 23.12.2024
Place: Mumbai

SD/-
Srinivas R. Pillai
Advocate

IDBI BANK IDBI BANK LIMITED,

IDBI Bank Ltd., Retail Recovery Department, 2nd Floor, Mittal Court, B- Wing, Nariman Point, Mumbai -400021, Tel. No. : 022-6224 6860 / 6127 9288/ 6127 9342.

APPENDIX IV [RULE 8(1)]
POSSESSION NOTICE (For Immovable Property)
The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Enforcement Rules, 2002. The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd for an amount mentioned below and interest and charges thereon.

Sr. No.	Name of the Borrower /Owner of the property/Guarantor	Date of Demand Notice	Date of Symbolic Possession	Description of Property	Amount claimed in Demand notice
1	CHANDRAKANT GANPAT ROTKAR	01.10.2024	20.12.2024	FLAT NO-601, SHREE N P VATSALA CHSL, PLOT NO-40, SECTOR-35E, OWE KHARGHAR, TALUKA PANVEL, DIST-RAIGAD, NAVI MUMBAI-410210	40,12,348.73
2	TARANG VIJAY INGALE / SAMMATI T INGALE	23.09.2024	20.12.2024	Property (H-FLAT NO-408, 4TH FLOOR, BUILDING NO-G, MARATHAN NEXTOWN-EMRAD, KALYAN SHIL ROAD, MOTHI DESAI ROAD, OPP. PADLE GAON BUS STOP, DOMBIVALI EAST, DIST-THANE, MAHARASHTRA-421204 Property (2)- FLAT NO-1810, 18TH FLOOR, BUILDING NO-G-MARATHAN NEXTOWN-EMRAD, KALYAN SHIL ROAD, MOTHI DESAI ROAD, OPP. PADLE GAON BUS STOP, DOMBIVALI EAST, DIST-THANE, MAHARASHTRA-421204	1,51,26,688.25
3	SIDDHESH SURIYAKANT MOHIRE / MAYURESH SURIYAKANT MOHIRE	09.09.2024	20.12.2024	FLAT NO 101, 1ST FLOOR, BUILDING NO-33, ANJALI CHS LTD, TAGORE NAGAR, VIKHROLI-EAST, MUMBAI, MAHARASHTRA-400083	82,36,791/-

Date: 23-12-2024
Place- Mumbai

SD/- Authorized Officer,
IDBI Bank Ltd

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See provision to rule 8(6)]
Notice for Sale of Immovable Assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002, is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property(ies) (Secured Assets) mortgaged / charged to the ICICI Bank (Bank/Secured Creditor), physical possession of which has been taken by the Authorised Officer of the Bank, will be sold on "As is where is", "As is what is", "Whatever there is basis" and "Without any recourse basis" as per the brief particulars given in the Table hereunder. Offers are hereby invited from interested persons/participants, through e-auction in accordance with the terms and conditions mentioned herein below:-

Sr. No.	Name of Borrower(s)/ Co- Borrowers / Guarantors/ Mortgagors	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time E-Auction Bid Multiplier
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Jamdar Jewellers (Borrower); Mr. Bhushan Pradeep Bagade (Mortgagor); Mr. Ganesh Ashok Bagade, Ms. Geeta Ganesh Bagade and Mr. Yogesh Bagade (Guarantor). Bagade Jewellers (Corporate Guarantors),	Residential House Flat No. 203, 2nd Floor, 'A' Wing, Kanakia, Chembur, measuring 945 sq. ft. carpet area 'Near Ascend International School, 'F' Block, BKC, CTS 629/1284/B, Village-Bandra East, Thane-400 051. Owned by Mr. Bhushan Pradeep Bagade (Mortgagor).	Rs. 8,66,347, 012.85/- (December 19, 2024)	Rs. 3,56,00,000/- Rs. 35,60,000/-	January 24, 2025 Between 01:00 P.M. to 04:00 P.M.	January 31, 2025 @ 02:00 P.M. onwards Rs. 1,00,000/-

The Borrower, Mortgagors and Noticees are given a last chance to repay the total outstanding dues as mentioned above with up to date interest and ancillary expenses before the date of e-auction, to be paid on or before **January 31, 2025 before 11:00 AM** to redeem the Secured Assets, failing which, the Secured Assets will be sold as per the Table mentioned above.

TERMS & CONDITIONS
1. The e-auction cum sale will strictly be on the terms as mentioned herein and will be conducted through ICICI Bank's approved URL Link- <https://disposalthub.com> under the supervision of the Authorized Officer. For any clarifications with regard to inspection, terms and conditions of the auction or submission of tenders, kindly contact Mr. Sampson Albert, Relationship Manager, ICICI Bank Limited at +91 90044 19145 or write at sampson.albert@icicibank.com.

2. The E - Auction tender documents containing online e-Auction bid form, Declaration, General terms & conditions of online auction sale are available at "<https://disposalthub.com>".
3. EMD by way of Demand Draft favouring "ICICI Bank Limited", payable at Mumbai, Auction Registration cum Bid form and other KYC documents should be submitted to the **ICICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051** Branch till **January 30, 2025 by 5:00 P.M.** Auction Registration cum Bid forms received after the due date/time and without EMD/KYC documents shall be rejected summarily.

4. After submission of Bids/Offer/EMDs, bidders are not allowed to withdraw the Bid forms/EMD till completion of e-auction. The Authorized Officer has absolute right and discretion to accept or reject any bid or postpone the e auction without assigning any reason.

5. In case there is any discrepancy between the publication of sale notice in English & vernacular newspapers, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity.

Statutory 30 days Sale Notice under Rule 8(6) of the Rules
The Noticee(s) including the Borrower, Mortgagors once again is hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-auction, to be paid on the secured asset will be auctioned/sold and balance dues, if any will be recovered with interest and cost. If auction fails due to any reasons whatsoever, ICICI Bank would be at liberty to sell the above secured asset through private treaty or any other means without any further notice to the Noticee(s) including the Mortgagors as per the provisions mandated under SARFAESI Act and the Rules thereunder.

Date: December 23, 2024
Place: Mumbai

SD/-
Authorized Officer
ICICI Bank Limited

यूनियन बैंक ऑफ इंडिया
एकता सर्वकार का ज्वन

REGIONAL OFFICE : 1411 C, Maya Chambers, Laxmipuri, Kolhapur - 416 002.
Ph: 0231-2641621, 2641622, Fax : 2641889,
E-mail : rh.kolhapur@unionbankofindia.com

Auction Notice

Tenders are invited in sealed envelope along with the EMD amount in the form of Demand Draft payable at Union Bank of India, super scribed with **Tender for participating in the auction of following Vehicles "AS IS WHERE IS" and "WHATEVER THERE IS"** basis to be auctioned on **"30.12.2024"** to be sent to Union Bank of India, Regional Office - Kolhapur, 1411-C, Maya Chambers, Laxmipuri, Kolhapur - 416002. All the tenders will be opened in presence of all the bidders on **30.12.2024 at 3.00 PM** at Union Bank of India, Regional Office, Kolhapur. Bidders should verify all documents in Branch before sending BID. No complaints will be entertained after auction of the Vehicle. Highest bidder will be invited for further process. The amount of EMD will be appropriated towards the total of the successful bid amount on same day.

The rest amount of successful bid will have to be deposited within seven days after the auction i.e. on or before 06.01.2025. If the successful bidder fails to deposit the rest amount before 06.01.2025, then EMD amount will be forfeited and Bank will re-conduct the auction process of the vehicle. Vehicle Details:-

Sr. No.	Make, Model Name & Registration Number	Name of Borrower / Owner	Vehicle Hypothecated with & DD Payable favouring Branch of Union Bank of India / Contact No.	Reserve Price (Rs.)	EMD (in Rs.)
1.	PIAGGIO APE XTRA LD PU, MH 08 AQ 2698, 12-2018	Sharif Rashid Memon	KARJIKAR MOHALLA KALUSTA 9910682424	74,000	7,400
2.	PIAGGIO PORTER -1000-BS-IV, MH- 08- AP-1816, 01/2018	Hemant Suresh Pawar		35,100	3,510
3.	PIAGGIO PORTER-700, MH-08-AP-0187, 06/2017	Vinay Narayan Kanase	CHIPLUN 7567867286	30,000	3,000
4.	PIAGGIO PORTER-700, MH-08-AP-0206, 08/2017	Sudhir Yashwant Kadam		30,000	3,000

बिबट्यावर नजर ठेवण्यासाठी राजापुरात सीसीटीव्ही

■ राजापूर

रत्‍नागिरी जिल्ह्यातील वनविभागाने राजापूर शहरात घुसणाऱ्या बिबट्यावर नजर ठेवण्यासाठी आता सीसीटीव्ही कॅमेरे लावले आहेत.शहरात अनेकांनी बिबट्याला पाहिल्यामुळे याबाबत वन विभागाकडे पाठपुरावा केल्यावर आता बिबट्याच्या हालचालींवर लक्ष ठेवण्यासाठी शहरातील झरी रोड परिसरात कॅमेरे बसवले आहेत.

राजापूर नगरपरिषदेचे माजी लोकनियुक्त नगराध्यक्ष अॅड. जमीर खलिफे आणि त्यांच्या

सहकाऱ्यांना काही दिवसांपूर्वी बिबट्या दिसून आला. काही नागरिकांनाही बिबट्या दिसला होता. अशाप्रकारे राजापूर शहरात



विविध भागांत बिबट्याचा वावर आढळून आल्यावर घबराट पसरली होती. या पाश्र्चभूमीवर

जमीर खलिफे यांनी राजापूर वन अधिकारी कार्यालय येथे संपर्क साधून झरी रोड परिसरात कॅमेरा बसविण्याची मागणी केली होती. या पाठपुराव्यामुळे वन विभागाचे गुप्त यांनी ज्या ठिकाणी बिबट्या दिसून येत आहे, त्या झरी रोड परिसरात सचिन शिंदे यांच्या घराजवळ तसेच कुडाळकर यांच्या घराजवळ असे दोन कॅमेरे आणून बसवले आहेत. यामुळे आता बिबट्याचा संचार कशा पद्धतीने होतोय, हे नेमके समजू शकणार आहे आणि त्यानंतर वन विभागाला योग्य ती कार्यवाही करता येणार आहे.

द्राक्षापासून बनवलेले मनुके जीएसटीमधून मुक्त

■ जैसलमेर

द्राक्षापासून तयार होणाऱ्या मनुक्याला कृषी उत्पादनाचा दर्जा देत वस्तू व सेवा करातून वगळण्याच्या महाराष्ट्राच्या मागणीला यश आले असून, वस्तू सेवा कर परिषदेमध्ये मनुका करमुक्त करण्यास मान्यता देण्यात आली

असल्याची माहिती मंत्री अदिती तटकरे यांनी दिली आहे. वस्तू व सेवा कर परिषदेची ५५ वी बैठक २१ - २२ डिसेंबर रोजी राजस्थानातील जैसलमेर येथे आयोजित करण्यात आली होती. केंद्रीय अर्थमंत्री निर्मला सीतारामन यांच्या अध्यक्षतेखाली

सुरू असलेल्या या परिषदेत देशभरातील सर्व राज्यांचे अर्थमंत्री, मंत्री सहभागी झाले आहेत. या परिषदेत महाराष्ट्र शासनाचे प्रतिनिधित्व महिला व बालकल्याण मंत्री अदिती तटकरे करत आहेत.



कृषी उत्पादन दर्जा

हळद, गूळ याप्रमाणेच मनुके कृषी उत्पादन असल्याने त्याला वस्तू व सेवा करान्तून वगळण्याची शिफारस करण्यात आली होती. तिला परिषदेत मान्यता देण्यात आल्याने याआधी ५ टक्के वस्तू व सेवा कर (जीएसटी) असणारे मनुके आता करमुक्त झाले आहेत.

कोकाटॅच्या बॅनरवरून भुजबळांचा फोटो गायब

■ नाशिक

सित्रर विधानसभेचे अजित पवार गटाचे आमदार माणिकराव कोकाटे यांची कृषीमंत्रिपदी वर्णी लागली आहे. मंत्री झाल्यानंतर ते



आज पहिल्यांदाच नाशिकमध्ये आले होते. यावेळी त्यांच्या कार्यकर्त्यांनी नाशिकमध्ये जोरदार बॅनरबाजी केली.मात्र या बॅनरवर

अजित पवार गटाचे ज्येष्ठ नेते छगन भुजबळ यांचा फोटो नव्हता.

माणिकराव कोकाटे यांच्या बॅनरवर उपमुख्यमंत्री अजित पवार, उपमुख्यमंत्री एकनाथ शिंदे, तसेच मुख्यमंत्री देवेंद्र फडणवीस यांचे फोटो होते. इतकेच नव्हे तर छगन भुजबळ यांचे कट्टर राजकीय विरोधक समजले जाणारे सुहास कांदे यांचा फोटोदेखील होता. या फोटोमधून छगन भुजबळ

यांना वगळण्यात आल्याने माणिकराव कोकाटे आणि छगन भुजबळ यांच्यातील संघर्ष पुन्हा एकदा चर्चेत आला आहे.

गोमांसविक्रीवरून गोव्यात तणाव मांसविक्रेते- गोरक्षकांत हाणामारी

■ मारगोवा

गोव्यातील फातोडर्यात काल गोमांस विक्रीवरून तणाव निर्माण झाला. इथल्या दक्षिण गोवा नियोजन आणि विकास प्र प्राधिकरण म्हणजेच एमजीपीडीए मार्केट येथे मांसविक्रेते आणि गोरक्षक यांच्यात वाद आणि हाणामारी झाली. यात दोन्ही बाजूकडील काही जण जखमी झाले. दोन्ही गटांनी पोलीस ठाण्यात जाऊन एकमेकांविरोधात तक्रारी केल्या.

काल सकाळी मार्केट येथे कर्नाटकातून आलेले वाहन थांबले होते. या वाहनात गोमांस असल्याचा संशय आल्याने गोरक्षकांनी वाहन चालकाकडे चौकशी केली. या वाहत मार्केटमधील मांसविक्रेत्यांनी उडी घेतली. काही क्षणातच

वाद चिघळला आणि मांसविक्रेत्यांनी गोरक्षकांना मारहाण केली. यात तीन जण किरकोळ जखमी झाले.

काल सकाळी कर्नाटकमधून आलेल्या वाहनातून या गोमांस असल्याच्या संशयावरून गोरक्षकांनी वाहनाची तपासणी करण्याची मागणी केली. मांस विक्रेत्यांनी त्याला विरोध केला. त्यातून वाद सुरू झाला. त्यानंतर दोन्ही गटात हाणामारी झाली. दोन्ही बाजूंनी लोखंडी रॉडचा वापर करून एकमेकाला मारहाण करण्यात आली. यात दोन गोरक्षक आणि एक मांसविक्रेता असे तीन जण किरकोळ जखमी झाले. यानंतर काही काळासाठी परिसरात तणाव निर्माण झाला. मात्र पोलीसांनी वेळीच घटनास्थळी धाव घेत परिस्थितीवर नियंत्रण मिळवले.

भोपाळच्या वन विहार उद्यानाला गुजरातकडून आशियाई सिंहाची भेट

■ भोपाळ

भोपाळच्या वन विहार राष्ट्रीय उद्यानात आशियाई सिंहांची एक जोडी गुजरातच्या सक्करबाग प्राणीसंग्रहालयातून आणण्यात आली आहे, प्राणी विनियम कार्यक्रमांतर्गत हे दोन सिंह वन विहार राष्ट्रीय उद्यानात आणण्यात आले. वन विहारने सक्करबाग प्राणीसंग्रहालयाला वाघाची जोडी दिली आहे. या अंतर्गत मध्य प्रदेशात प्रथमच शुद्ध आशियाई सिंहाची जोडी आणण्यात आली आहे.

शनिवारी दुपारी साडेचारच्या सुमारास नर-मादीची सिंह जोडी वनविहारमध्ये पोहोचली. या जोडीला १,००० किमी

अंतरावरून इथे आणण्यासाठी खास तयार केलेल्या वाहनाचा वापर करण्यात आला. नर आणि मादी दोन्ही तीन वर्षांचे आहेत. ही जोडी वनविहारमध्ये पोहोचताच अधिकाऱ्यांमध्ये आनंदाची लाट पसरली. वनविहारचे वन्यजीव डॉक्टर या जोडीच्या आरोग्यावर बारीक लक्ष ठेवून आहेत. एका अधिकाऱ्याने सांगितले की, आम्ही सिंहाच्या या जोडीला मांस दिले. यासोबतच त्यांच्या आवारात रूम हिटरची व्यवस्था करण्यात आली असून, त्याला पडदेही लावण्यात आले आहेत. त्यांनी नवीन वातावरणाशी जुळवून घ्यावे आणि कोणाशीही कमीत कमी संवाद साधावा, असा आमचा प्रयत्न आहे.

कल्याणमध्ये भाजपाच्या कार्यकर्त्यांवर हल्ला

■ कल्याण

कल्याण पश्चिममध्ये भाजपाचे ज्येष्ठ कार्यकर्ते हेमंत परांजपे यांच्यावर काल रात्री १० च्या सुमारास पारनाका परिसरात हल्ला झाला. हेमंत परांजपे पारनाका परिसरातून जात असताना एका मोटरसायकलवर आलेल्या दोन

अज्ञात व्यक्तींनी त्यांना लाथाबुकक्यांनी बेदम मारहाण केली. या हल्ल्यात हेमंत परांजपे गंभीर जखमी झाले आहेत. त्यांच्यावर कल्याण पश्चिमेतील एका खासगी रुग्णालयात उपचार सुरू आहेत. या मारहाणीची घटना सीसीटीव्हीत कैद झाली आहे. या प्रकरणात पोलीस तपास करत आहेत.

गजानन विजय ग्रंथाचे पारायण सोहळा संपन्न

■ नाशिक

माधव कॉलनी, जनरल वैद्य नगर येथे श्री गजानन महाराज भक्त मंडळाच्या वतीने आज श्री गजानन विजय ग्रंथाचे पारायण सोहळा विद्यारथ जोशी (पुणे) यांच्या हस्ते संपन्न झाला. या पारायण सोहळ्यात २०० भाविक - भक्तांनी लाभ घेतला. दुपारी ४.०० वा महाआरती मान्यवरांकडून करण्यात आली व महाप्रसादाने वाटप करण्यात आले. हा कार्यक्रम यशस्वी करण्यासाठी रविंद्र जोशी, मिलिंद नाईक, अमोल शेळके, आनंदा शेळके इ.परिश्रम घेतले.

ज्यांच्याशी संबंधित आहे त्यांना
कृपया लक्ष असावे की, माझे अजिल (१) श्री. श्यामल दत्ता आणि (२) श्रीमती मधुरिमा दत्ता त्यांनी मला कळवले आहे की त्यांनी फरंटि क्र.४०२, ४थ्या मजल्यावरील ओबेरॉय गार्डन को.ही.सो.लि.च्या ओबीओआयव मपील (सोसायटी) ठाऊक ब्लिज्ज, कांढिवली (पूर्व), मुंबई ४००१०१ (पारस) सी वॉशिंग विशिष्ट क्र.३२६ ते ३३० (सर्व समाविष्ट) असलेले भाग प्रमाणपत्र क्र.०६४ दिनांक २०.०४.२००४ चे (भाग प्रमाणपत्र) हरवले/गहाळ झाले आहेत आणि त्यांनी परिश्रमपूर्वक प्रयत्न/सोप कम्पन्ही उघोक्त कळविणे आवश्यक आहे, असे न केवळच आम्ही अशा दमन्याचा समर्थमाविषय कोणतेही द्यावचे आवश्यक पत्र जारी करू आणि अशा व्यक्तीही दावे, जर काही अस्तित्ती, तर ते माफ मानले जातील आणि ते माझ्या अशिलाना बंधनकारक नसतील.

प्रेम पांढे - वकिल
कायभेनू असोसिएट्स - वकील आणि कायदेशीर सल्लागार
फ्लॅट क्र.१०३, विंग सी, गोकुळ होरायझन, मुंबेचा ट्रिलियम समोर, ठाऊक गाव, कांढिवली (पूर्व), मुंबई ४००१०१

जाहीर सूचना

तमाम जन्तसेच यादारे सूचना देण्यात येते की, कोन्टिनेन्टल टॉवर को-ऑपरेटिव्ह हौसिंग सोसायटी लि., रिड्डी कॉम्प्लेक्स, शेर्ली राजन रोड, वांद्रे (पश्चिम), मुंबई ४०००५० चे सदस्य (१) श्री. हुसेनअली ए. शेरीफ (२) श्रीमती नॉर्गिस एच शेरीफ आणि (३) श्रीमती फातेमा गुलामअब्बास शरीफ यांचे डिस्ट्रिक्टिड क्र. ८१ ते ८५ धारण केलेले मूळ भाग प्रमाणपत्र क्र. १६ हरवले/गहाळ झाले आहे.

संदर्भच्या सदस्यांनी दुय्यम भाग प्रमाणपत्राकरिता अर्ज केला आहे. संस्था यादारे दुय्यम भाग प्रमाणपत्र पारित करण्यास सदर सूचना प्रसिद्धीपासून १४ दिवसांच्या कालावधीमध्ये कोन्टिनेन्टल टॉवर को-ऑपरेटिव्ह हौसिंग सोसायटी लि.च्या सेक्रेटरीला दावेदारांकडून, त्याच्या/तिच्या/ त्यांच्या दुय्यम भाग प्रमाणपत्र पारित करण्यास असलेल्या दावे/अक्षेपणीच्या समर्थनाथं असे दस्तऐवज आणि इतर उपाय्यांच्या प्रतिसंह दावे आणि अक्षेप मागवित आहे. जर कोणतेही दावे/अक्षेप वरील विहीत कालावधीमध्ये प्राप्त न झाल्यास, संस्थेच्या उप-विधीअंतर्गत देण्यात आलेल्या पद्धतीने संस्था दुय्यम भाग प्रमाणपत्र पारित करण्यास मुस्त असेल.

कॉन्टिनेन्टल टॉवर को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडकरिता आणि त्यांच्या बतीने
सही/-सचिव
दिनांक: २३.१२.२०२४ ठिकाण: मुंबई

PUBLIC NOTICE

This is to inform the general public and all concerned that I, **Geeta Vilas Birje**, resident of Mahim, Mumbai hereby state & clarify that I have no connection, involvement, or association whatsoever with **Deepa Vilas Birje** in any personal, financial, or professional capacity. I further declare that I am not responsible for or liable in any manner for any liabilities, debts, transactions, agreements, or obligations created, undertaken, or incurred by **Deepa Birje**, whether in the past, present, or future. Any commitments, financial or otherwise, made by her are solely her responsibility, and I expressly disassociate myself from the same. This notice is being issued to protect my legal rights & to avoid any confusion, misrepresentation or wrongful claims against me concerning matters related to **Deepa Birje**. Anyone dealing with **Deepa Birje** or her actions does so at their own risk and responsibility, & no liability or obligation arising therefrom shall attach to me under any circumstances. This public notice is issued in my favor to safeguard my legal interests & rights, & any disputes or claims arising from this notice shall be pursued as per the appropriate legal course of action.
Dated: 23-12-2024.
Sd/-Geeta Birje.

फॉर्म बी जाहिर घोषणा (इन्सॉल्वन्सी ऑर्डर बँक्रेप्टसी बोर्ड ऑफ इंडिया (परिस्मापन प्रक्रिया) एम्बेडरान, २०१६ चे नियम १२ अन्वये)		
मे. संपत्के इन्फोसिस्टम प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता		
क्र.	तपशील	बर्चन
१.	कॉर्पोरेट ऋणकोचे नाव	मे. संपत्के इन्फोसिस्टम प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोची स्थापना तारीख	१७ मे १९९२
३.	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नॉटीफिकेशन झाले आहे	कंपनी कायदा - मुंबई
४.	कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्रमांक /मर्यादित दायित्व ओळख क्रमांक	U74120MH2012PTC231227
५.	कॉर्पोरेट ऋणकोचे नोंदीतूनच कार्यालय व प्रधान कार्यालयचे (काही ठिकाणी) पत्ता	ए-४०२, पंचराशी रोड-कोअरिटेड हौसिंग सोसायटी, राधागंग, चौथी फाट, वाकोला, सांताक्रुझ पूर्व, मुंबई, महाराष्ट्र - भारत ४००००५
६.	अपतसारी ठावू प्रत्यक्ष समायी तारीख	१६.१२.२०२४
७.	कॉर्पोरेट ऋणकोची परिस्मापन प्रारंभ तारीख	१७.१२.२०२४ (दि.१२.१२.२०२४ रोजी आदेश प्राप्त)
८.	परिस्मापक म्हणून कार्यरत असण्यात अधिकाऱ्याचे नाव व नोंदीची क्रमांक	श्री. पवनकुमार कोटिया नोंदीचा क्र. IBB/I/PA-001/IP-P00800/2017-2018/11366
९.	मंडळासह नोंदीतूनच प्रमाणे परिस्मापकाचे पत्ता व ई-मेल	पत्ता: ५०२, २१व्या मजल्याी बिजनेस सेंटर, बार्कडेट्ट्रेड सेंट्रल हॉल नववरा रोड, सुल, गुजरात - ३९५००२ ई-मेल: pjagel@iitco@yahoo.co.in
१०.	परिस्मापकासह पायबंदहातबाकीला वापरण्याचे पत्ता व ई-मेल	पत्ता: ५०२, २१व्या मजल्याी बिजनेस सेंटर, बार्कडेट्ट्रेड सेंट्रल हॉल नववरा रोड, सुल, गुजरात - ३९५००२ ईमेल: circpsumtechinfosystem@gmail.com
११.	दावा सादर करण्याची अंतिम तारीख	१६.०१.२०२५

येथे सूचना देण्यात येत आहे की, मरुतुम कोर्ती कायदा न्यायाधिकरण, मुंबई चॅंजरीजत दि.१७.१२.२०२४ रोजी मे. संपत्के इन्फोसिस्टम प्रायव्हेट लिमिटेडचे परिस्मापन सुरू करण्याचे आदेश दिले आहेत (दि.२१.१२.२०२४ रोजी आदेश प्राप्त झाला).

मे. संपत्के इन्फोसिस्टम प्रायव्हेट लिमिटेडच्या भागधारकांना दि.१६.०१.२०२५ रोजी नोटीस देण्यात आल्यास त्यांचे दावे वगळ क्र.१० विरुद्ध मूळ केलेल्या पत्तावर परिस्मापकाकडे सादर करण्याचे आवाहन करण्यात आले आहे.

निविद्य भक्तांनी त्यांचे दावे पुढाव्यसह इलेक्ट्रॉनिक माध्यमाकडून यादारे सादर करावेत. हार सर्व नवीनर पुढाव्यसह वैयक्तिकॉरतना, पोस्टने किंवा कोणत्याही माध्यमातून दावे सादर करू शकतात.

दमन्यांचा खोटा किंवा दिवाभ्रुनिक पावुचा सादर केवसय दंड आदेशानुसार बनतो.

परिस्मापन प्रक्रियेतम्यान भागधारका आत्ते सवे सादर करत नसक्यान, इन्सॉल्वन्सी ऑर्डर बँक्रेप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी दिवाळीच्या प्रक्रिया प्रक्रिया) निविमयन, २०१६ अर्निगत कॉर्पोरेट दिवाळीकॉर्ती निराकरण प्रक्रियेतदमनयन असा भागधारकांने सादर केलेले सवे कायम ३८ अर्निगत सादर केलेले नोते आहेत असे मानले जाते.

जाहीर सूचना (भारतीय नदारी आणि दिवाळीखोरीपा मंडळ (ऐंत्तिक रिक्विजिटेशन प्रक्रिया) विनियमन, २०१७ च्या विनियमन ११ अन्वये)		
मॉनिटर इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता		
संबंधित तपशील		
१.	कॉर्पोरेट व्यक्तीचे नाव	मॉनिटर इंडिया प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीच्या स्थापनेचा दिनांक	०६.०५.१९९७
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट व्यक्तीची स्थापना/नॉटीफिके झाली	मुंबई
४.	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक	U74140MH1997PTC158279
५.	कॉर्पोरेट व्यक्तीचा नोंदीतूनच कार्यालय आणि मुख्य कार्यालयाचा (जर असल्याचा) पत्ता	वन इंडेपेंडेंशियल सेंट्रर, टॉवर ३, २७-३२ वा मजला, सेनापती बाग मार्ग, एलिफन्टावट पश्चिम, मुंबई शहर, महाराष्ट्र, भारत ४०००१३.
६.	कॉर्पोरेट व्यक्तीचे परिस्मापन सुरू होण्याचा दिनांक	२० डिसेंबर, २०२४
७.	परिस्मापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदीणीकरण क्रमांक	श्री. प्रणव दमानिया IBB/I/PA-001/IP-P00079/2017-18/10164 पत्ता: ४०७, सेंजर एक्स्प्लेड, मिलाप सिनेमामसोर, एच. टी. रोड, कोणटवती पश्चिम, मुंबई ४००००४. ईमेल आयडी: pranav@winadvisors.co.in संपर्क क्र.: +९१९८८२०४६८२५
८.	दावे सादर करण्याचा अंतिम दिनांक	१९ जानेवारी, २०२५

यादारे सूचना देण्यात येते की, **मॉनिटर इंडिया प्रायव्हेट लिमिटेड**च्या भागधारकांना यादारे त्यांच्या दाव्यांचे पुरावे दि. १९ जानेवारी, २०२५ रोजी किंवा त्यानंतर परिस्मापक यांच्याकडे नोंद करू. ७ अन्वये नवीनर पुराव्यास सादर करण्याचा सांगण्यात येत आहे.

निविद्य भक्तांनी त्यांची दाव्यांबाबत त्यांचे दाव्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारकांनी त्यांच्या दाव्यांचे पुरावे व्यक्तिगत, टपालद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्यांबाबत पुरावे किंवा दिवाभ्रुल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-प्रणव दमानिया
मॉनिटर इंडिया प्रायव्हेट लिमिटेडच्या प्रकरणात परिस्मापक नोंदीची क्र.: IBB/I/PA-001/IP-P00079/2017-18/10164 अभिरह्तांकनाकरिता प्राधिकृतता ("एएफए"): AA/1/0164/02/231224/106710 एएफए वैधता: २३ डिसेंबर, २०२४ दिनांक: २३.१२.२०२४ ठिकाण: मुंबई

फॉर्म जी पुणे, महाराष्ट्र येथे अन्न उद्योगामध्ये कार्यरत ट्रान्सपरन्ट फूड टेक्नोलॉजिस्ट्स प्रायव्हेट लिमिटेडकरिता स्वारस्य अभिव्यक्तीचे आमंत्रण (भारतीय नदारी आणि दिवाळीखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळीखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए च्या उप-विनियमन (१) अन्वये)	
संबंधित तपशील	
१.	कॉर्पोरेट ऋणकोचे नाव व पॅज आणि सीआयएन /एलएनएची क्र. ट्रान्सपरन्ट फूड टेक्नोलॉजिस्ट्स प्रायव्हेट लिमिटेड पॅज क्र. AAECT4395C सीआयएन क्र.: U15494PN2011PTC138555
२.	नोंदीतूनच कार्यालयाचा पत्ता पुण्या इन्डस्ट्री, ११वा मजला, विवेकवाणी कॉन्डॅट पुणे - सांताक्रु रस्ता, पुणे - ४११०३७ www.ftindia.com
३.	वेबसाइटचे गुजरातर पुणे
४.	बटुटॅन्स्य असल संपत्ती असलेल्या जमिनी तपशील पुणे
५.	मुख्य उत्पादने/सेवांची रचणीत बमता उपलब्ध नाही
६.	गत वित्तीय वर्षामध्ये किती झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मुख्य उपलब्ध नाही
७.	कर्जावारी/कडमगारांनी संख्या सध्या कोणीही कर्जावारी नाही
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेकअप्रकाउंट), धनकोवी यदी समाविष्ट असलेले तपशील उपलब्ध असणारे गुजरातर ftip.cirp@gmail.com येथे ईमेल किंवा पत्तावरी
९.	सेवेतल्या वकस २५(२)(एफ) अन्वये दरम्य अर्दीदारीची पक्ता उपलब्ध असणारे गुजरातर ftip.cirp@gmail.com येथे ईमेल किंवा पत्तावरी
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांक: 0७.०१.२०२५
११.	संभाव्य दरम्य अर्दीदारांची तालपुर्ती यदी राती करण्याचा दिनांक 0९.०१.२०२५
१२.	तालपुर्त्या यदीवर अक्षेप सादर करण्याचा अंतिम दिनांक ११.०१.२०२५
१३.	संभाव्य दरम्य अर्दीदारांची अंतिम यदी राती करण्याचा दिनांक १३.०१.२०२५
१४.	संभाव्य दरम्य अर्दीदारांना माहोटी निवेदनप्रक्रिया, मुल्यांकन नमुना, दरम्य योजनेकरिता कितीही पारित करण्याचा दिनांक १४.०१.२०२५
१५.	दरम्य योजना सादरीकरण्याचा अंतिम दिनांक १३.०२.२०२५
१६.	ईजीआयकडे सादर करण्यासाठी प्रक्रिया ईमेल आयडी ftip.cirp@gmail.com

एसस्टीएम स्क्विल्स प्रायव्हेट लिमिटेड - परिस्मापनात एलएलपीआयस - U74920MH2008PTC180738	
नोट. कार्यालय: १५, चिंभई रोड, सेंट अँड्र्युस चर्चच्या मागे, हिल रोडच्या जवळ, वांद्रे (पश्चिम), मुंबई, महाराष्ट्र, भारत. ४००००५	
परिस्मापकाच्या कार्यालयाचा पत्ता: एलएलपीआयव्ही प्रिडोल्फरून सर्व्हिस एलएलपी, नो-१६०, बीएसएल ट्रेड पार्क, सेक्टर ३०, वार्डो, नवी मुंबई-४०० ७०५	
परिस्मापकाचा संपर्क क्र.: +९१ ९०८२६०७३०३ (व्हॉट्सअप व कॉल कर)	

आयबीबीआय (परिस्मापन प्रक्रिया) निविमयन, २०१६ च्या विनियमन ३७ सुसूत्र एसटी सी.पी. (आयबी) क्र.१२४/२०२२ मधील आदेश, १४/१२/२०२३ सुसूत्र मान्यतापत्र नमुने केंद्रात बसविण्यात येणारे, मुंबई चॅंजरीजत दिनांक ०६ ऑगस्ट २०२२ रोजी दिलेल्या आमंत्रणावर निवृत्त केलेल्या परिस्मापकाकडून एलएलपीआयव्ही प्रिडोल्फरून सेवकाकडे लिमिटेड-परिस्मापन (कॉर्पोरेट बर्चन) च्या सहकारिता प्रदान होण्याचा मानसता (एनआरआय) च्या रिक्ती/रिक्तीत किंवा इतरांच्यासाठी प्रत्यक्ष वरत करण्यासाठी समायम्य वनोत्स साध्यय अभिव्यक्ती आमंत्रणावरी सूचना देण्यात येत आहे. एनआरआय त **जेथे आहे तेथे आहे, जेथे आहे ते आहे, जेथे आहे ते आहे, जेथे आहे ते आहे आणि कोणत्याही आधारविषय व तत्वावर निवृत्त केले जाईल.**

बर्चन ९ आणि बर्चन १२ मध्ये रिक्तीतकीता प्रस्ताव केलेल्या मालमत्तेचा वेळीस घालतातल्याचे आहेत:

बर्चन	आयबीबी अन्वयेत तपशील	प्रकरणाचे तपशील	व्यवहाराचे स्वरूप	लाखांमध्ये रकम (₹.)
४	३६	सी.पी. क्र.१२४(एसबी)/२०२२ च्या आय.ए.३५०५/२०२४	प्राधान्य व्यवहार	क्र.२१.८३ लाख
१	६६	सी.पी. क्र.१२४(एसबी)/२०२२ च्या आय.ए.३२६८/२०२४	फसवा व्यवहार	क्र.५.८६ लाख
	६६	सी.पी. क्र.१२४(एसबी)/२०२२ च्या आय.ए.२०९२/२०२४	फसवा व्यवहार	क्र.३७.३० लाख